COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

APPEAL NO. 205 OF 2013 & IA NO. 133 OF 2016

Dated: 13th December, 2017

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

M/s Sathavahana Ispat Ltd. ... Appellant(s)

Vs.

Karnataka Electricity Regulatory Commission & Anr. ... Respondent(s)

Counsel for the Appellant(s) : Mr. Tarun Gulia

Counsel for the Respondent(s) : Mr. Sriranga S.

Ms. Sumanna Naganand Ms. Pratiksha Mishra

<u>ORDER</u>

The learned counsel, Mr. Tarun Gulia, appearing for the Appellant submitted that they are under the process of settlement of the matter and there is a progress regarding settlement. Therefore, he submitted that this matter may kindly be taken up on 23.01.2018 to enable him to report the progress of the settlement.

Submission made by the learned counsel appearing for the Appellant, as stated above, place on record.

Relist this matter for hearing on <u>23.01.2018</u>, as requested by the learned counsel appearing for the Appellant.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil) Judicial Member

js/vt